

**CLAIMS FILED BY FINANCIAL CREDITORS
IN THE MATTER OF
JOHNSON WATCH COMPANY PRIVATE LIMITED
(under Corporate Insolvency Resolution Process)**

JOHNSON WATCH COMPANY PRIVATE LIMITED
17th January, 2024
18th January 2024
PUSHPINDER KUMAR
20th January 2024
31st January 2024

- 1 CORPORATE DEBTOR:**
2 INSOLVENCY COMMENCEMENT DATE:
3 DATE OF COPY OF ORDER MADE
4 INTERIM RESOLUTION PROFESSIONAL:
5 Public Announcement
6 Last Date of Submission of Claim

Claims from Financial Creditors received up to 17th May 2024

Sl. No.	Name of the Financial Creditors	Address of the Financial Creditors	Contact Details	Email id	Amount claimed (Rs.)	Claim admitted (Rs.)	Security if any	Percentage of voting share
1	Yes Bank Limited	1) Registered Office: Yes Bank House, Off Western Express Highway, Santacruz (East)- Mumbai -400055; and 2) Regional Head Office: Northern Corporate Regional Office, Stressed Asset Management, 4th Floor, Max Towers, Sector-16B, Noida 201301.	Mr. Deepansh Puri, (Authorised Representative)	1) Deepansh.puri1@yesbank.in; 2) abhishek.anand6@yesbank.in; 3) vinayak.padmakshan@yesbank.in; 4) vibhor.rupta1@yesbank.in	24,18,75,102.54	24,18,75,102.54	Annexure No. 1	69.18%
2	RBL Bank Limited	1) Registered Office: 1st Lane, Shahapur, Kohlapur-416001; 2) Zonal Office: RBL Bank Limited, Upper Ground Floor, Hansalaya Building, 15, Barakhamba Road, Connaught Place; and 3) Branch Office: RBL Bank Limited, Capitol Point Branch, Unit 14-15, DLF Capitol Point, Baba Kharak Singh Marg, New Delhi-110001	Mr. Milind Rastogi (Authorised Representative)+91-9136677784	1) Milind.Rastogi@rblbank.com; 2) deepak.rupta3@rblbank.com; 3) Chetan.Joshi@rblbank.com; 4) Dibyajyoti.Palit@rblbank.com	10,77,59,877.75	10,77,59,877.75	Annexure No. 2	30.82%
Total (INR)					34,96,34,980.29	34,96,34,980.29		100%

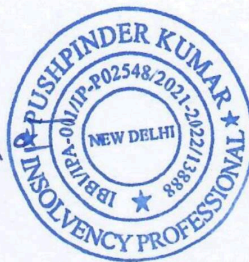


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Security of Yes Bank Limited

1. First Pari passu Charge on all Current Assets and Movable Fixed assets of the Borrower (both present and future).
2. First Pari Passu Charge on below mentioned immovable Fixed Assets of the Borrower
 - Residential Property situated at K-6A, Green Park Extension, New Delhi
 - Commercial Property situated at E-71, South Extension, New Delhi
3. Second Charge on Existing Charge on entire Current Assets and Movable Fixed assets of the Borrower at all location (both present and future).
4. Second Charge on Existing Charge on below mentioned Immovable Fixed Assets of the Borrower
 - Residential property situated at K-6A, Green Park Extension, New Delhi
 - Commercial property situated at E-71, South Extension, New Delhi
5. Negative Lien over Commercial property situated at L-21 & L-21 A, Connaught Place, New Delhi.
6. Charge on Current Assets financed through the additional Working Capital Term Loan.
7. Name of Guarantors, if any
 - a) 100% Credit Guarantee by National Credit Guarantee Trust Company Limited ('NCGTC') for Guaranteed Emergency Credit Line ('GECL') by way of Working Capital Term Loan ('WCTL') for INR 8.93 Cr.
 - b) Unconditional & Irrevocable Personal Guarantee of Mr. Rajesh Madan
 - c) Unconditional & Irrevocable Personal Guarantee of Mr. Anil Madan
 - d) Unconditional & Irrevocable Personal Guarantee of Mr. Manish Madan
 - e) Unconditional & Irrevocable Personal Guarantee of Mr. Ankit Madan
 - f) Unconditional and Irrevocable Personal Guarantee of Mr. Uttam Chand Madan

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Security of RBL Bank Limited

1. First Pari Passu Charge by way of Hypothecation of Entire Current Assets and movable assets of the CD.
2. First Pari Passu Charge by way of Equitable mortgage on Residential Property Situated at Plot No. 6-A, Block-K, Green Park Extension, New Dehli-110016 owned by Rajesh Madan and Uttam Chand Madan.
3. First Pari Passu Charge by way of Equitable mortgage on Commercial Property Situated at Plot No. 71, Block E, South Extension, Part 1, New Delhi – 110049 owned by Rajesh Madan & Anil Madan.
4. Negative Lien over Commercial property situated at L-21 & L-21 A, Connaught Place, New Delhi.
5. Personal Guarantee:
 - a) Unconditional & Irrevocable Personal Guarantee of Mr. Rajesh Madan
 - b) Unconditional & Irrevocable Personal Guarantee of Mr. Anil Madan
 - c) Unconditional & Irrevocable Personal Guarantee of Mr. Manish Madan
 - d) Unconditional & Irrevocable Personal Guarantee of Mr. Ankit Madan
 - e) Unconditional and Irrevocable Personal Guarantee of Mr. Uttam Chand Madan

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